IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR-IV ON THE 29th OF JANUARY, 2024

SECOND APPEAL No. 230 of 2004

BETWEEN:-

GANGARAM S/O SHRI SITARAM, AGE 37 YEARS, R/O ETAHAR, THANA BAROHI, TEHSIL AND DISTRICT BHIND (MADHYA PRADESH)

....APPELLANT

(BY SHRI ROHIT BANSAL - ADVOCATE HOLDING BRIEF OF SHRI ARMAN ALI - ADVOCATE)

AND

- 1. CHAMELIBAI W/O LALJI, CASTE KACHHI, AGE 40 YEARS, R/O HUNUMAN NAGAR, BEHIND COURT, BHIND (MADHYA PRADESH)
- 2. NARAYANI DEVI W/O RAMSANEHI, AGE 30 YEARS, R/O DONIYAPURA, THANA GORMI, PARGANA MEHGAON, DISTRICT BHIND (MADHYA PRADESH)
- 3. RAMKALI WD/O MAHARAJ SINGH, AGE 44 YEARS, R/O ETAHAR, AT PRESENT DONIYAPURA, PARGANA MEHGAON, DISTRICT BHIND (MADHYA PRADESH)

					RESPONDE	ENTS
	This appeal comi	ng on for final	l hearing	this day,	the court passed	d the
follo	wing:					

ORDER

Shri Rohit Bansal, learned counsel holding brief of Shri Arman Ali, learned counsel for the appellant appears and submits that he has no instructions from his client.

Record reveals that earlier on 06.11.2023 and 04.12.2023 case was

adjourned on the request of learned counsel for the appellant. It appears that this second appeal has been filed in the year 2004 and the appellant has lost his interest in pursuing the matter, that's why, he is not coming forward to pursue the matter.

This second appeal is **dismissed for non-prosecution**. However, the appellant shall be at liberty to make an appropriate application to recall this order, if any cause of action or his interest still survives.

